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(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 10th day of September, 2003.

Original Application No. 1074 of 1997.

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Mr. D. R. Tiwari, Member-A.

A.K. Singh

.....Applicant

By the Advocate : Sri Lalji Sinha

V E R S U S

Union of India and others

.....Respondents

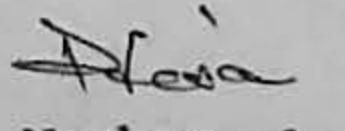
By the Advocate : Sri Amit Sthalekar

O R D E R (Oral)

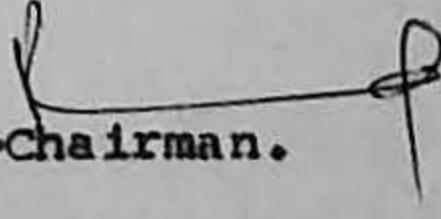
By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

The relief claimed in this O.A, ~~that not to~~ ^{✓ it against the} deduction of the amount of overpayment from the salary of the applicant, is relateable to B.S.N.L. As this Tribunal has no jurisdiction to hear the disputes against B.S.N.L, this O.A is not legally maintainable as the Central Government has not issued any notification under section 14 (ii) of Administrative Tribunals Act, 1985 conferring jurisdiction on this Tribunal. The legal position in this regard has already been settled by the Division Bench of Hon'ble Delhi High Court in case of Ram Gopal Verma Vs. U.O.I & Ors. 2002 (1) A.I.S.L.J 352 and Hon'ble Bombay High Court in BSNL Vs. A.R. Patil, 2002 (3) ATJ 1.

In the circumstances, the O.A is dismissed as not maintainable. The applicant, however, may raise his grievance before the appropriate forum/Court.


Member-A.

/Anand/


Vice-Chairman.